

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No.61/7853/2020**

This the 28<sup>th</sup> day of July, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Akhtar Hussain Dar S/o Late Gh. Qadir Dar R/o Village Shallah The Gandooh Distt. Dada, Age 40 years. ....**Applicants**

(Advocate:- Mr. P.N. Bhat)

**Versus**

1. State of Jammu and Kashmir Pr. Secretary Public Works Department, J&K, Jammu.

2. Chief Engineer PHE, Irrigation and Flood Control, Jammu.

3. Superintending Engineer, Hydrolic Circle, Doda.,

4. Executive Engineer PWD, Spl Sub Divi. Gandooh.

....**Respondents**

(Advocate: Mr. Sudesh Magotra, DAG)

**O R D E R  
[ORAL]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

At the outset, learned counsel for the applicant submits that the applicant would be satisfied if direction is given to the respondents to consider and decide the representation to regularize the services of the applicants by passing a reasoned and speaking order within a stipulated period of time. Learned counsel for the applicant further submits that this T.A. may be treated as representation.



2. Looking to the arguments of learned counsel for the applicant, the T.A. is disposed of with a direction to the respondents to decide the representation to regularize the services of the applicant, if any, by passing a reasoned and speaking order in accordance with rules and with intimation to the applicant within a period of 02 months from the date of receipt of a certified copy of this order.
3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.
4. No order as to costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

Sushil